

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB-584/ND/2017

In the matter of :

Jaycon Infrastructure Ltd

.. PETITIONER

Vs.

Parsvanath Buildwel (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 12.2.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

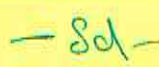
: Mr. Achin Goel & Ms. Deep Kishore,  
Advocates

For the Respondent/Corporate Debtor : Mr. Abhishek Chhabra, Proxy Counsel  
For the Intervener : -

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the Corporate Debtor is also present and represents that in compliance of the order dated 15.1.2018 passed by this Tribunal, reply has been duly filed. However, Ld. Counsel for the petitioner states that a copy of the reply has not been served on him. Ld. Counsel for the Corporate Debtor undertakes to provide a copy of the same by today itself. Let rejoinder be filed, if any, within 7 days from today.

Post the matter for enquiry on 1<sup>st</sup> March, 2018.

(  )  
(R. VARADHARAJAN) /  
MEMBER (JUDICIAL)

Surjit

12.2.2018